

ACT No. XXXVII OF 1858.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 5th October 1858.)

*An Act to continue certain privileges and immunities to the family and retainers of His late Highness the Nabob of the Carnatic.*

WHEREAS the exemption from the jurisdiction of the Civil and Criminal Courts enjoyed by the said late Nabob, his family, and servants, by virtue of the provisions of Act I of 1844, ceased at the death of the said late Nabob; and it is deemed expedient that some of the said persons should continue to be privileged, and that the privilege enjoyed by others should be continued as respects all acts done by them prior to the commencement of this Act; It is enacted as follows:—

I. No action shall be commenced or prosecuted, and no writ or process shall at any time be sued forth against the person, goods, or property of any of the Members of the family of the late Nabob, whose names are entered in Schedule (A) attached to this Act, unless such action shall be commenced, or such writ or process shall be sued forth with the consent of the Governor in Council of Fort St. George first had and obtained, such consent to be certified by the signature of one of the Secretaries to Government; and any action which shall at any time be commenced, and any writ or process which shall at any time be sued forth, against the person, goods, or property of any such person as aforesaid, without such consent as aforesaid, so certified as aforesaid, shall be utterly null and void.

No action to be commenced or prosecuted, and no process to issue against any of the Members of the family of the late Nabob mentioned in Schedule A, unless with the consent of the Governor in Council.

II. No

II. No action shall be commenced or prosecuted, and no writ or process shall be sued forth against the person, goods, or property of any of the Members of the family or of the retainers of the late Nabob, who were protected from the process of the Civil and Criminal Courts by Act I of 1844, and whose names are entered in Schedules B and C annexed to this Act, on account of any contract which shall have been entered into, or cause of action which shall have accrued, at a time preceding the commencement of this Act, unless such action shall be commenced, or such writ or process shall be sued forth, with the consent of the Governor in Council of Fort St. George first had and obtained, such consent to be certified by the signature of one of the Secretaries to Government; and any action which shall at any time be commenced, and any writ or process which shall at any time be sued forth, in respect of any such contract or cause of action, against the person, goods, or property of any such person as aforesaid, without such consent as aforesaid, so certified as aforesaid, shall be utterly null and void.

Nor against any of the Members of his family or any of his retainers mentioned in Schedules B and C, without a like consent.

III. This Act shall commence and take effect from the expiration of Act XXIV of 1858.

SCHEDULE A.

Prince Azeem Jah, Ameer Ool Oomrah, Oomdut Ool Moolk, Ussud Ood Dowlah, Mohummud Ally Khan Bahadoor, Zoolfakhar Jung.

Nabob Khyroon Nissa Begum.

Auzum Oon Nissa Begum.

Shurf Oon Nissa Begum.

Fukhr Oon Nissa Begum.

Fazeelut Oon Nissa Begum.

Fatimah Begum.

Koolsoom Begum.

Ahmudy Begum.

Mookhtar Oon Nissa Begum.

Nabob Khaderiah Begum.

Nabob Ghousiah Begum.

Moomtauz Oon Nissa Begum.

Umutool Walee

ACT No. XXXVII OF 1858.

Umutool Walee Valeyut Oon Nissa Begum.  
Umtolah Hammeedut Oon Nissa Begum.  
Raheem Oon Nissa Begum.  
Ahmed Oon Nissa Begum.  
Umutool Ali Ulyut Oon Nissa Begum.  
Umutool Azeem Monazzaz Oon Nissa Begum.  
Umutool Azeez Monazzaz Oon Nissa Begum.  
Umutool Humeed Humeed Oon Nissa Begum.

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SCHEDULE B.

Bauker Hoossain, styled Bauker Hoossain Khan Bahadoor.  
Gholam Mohummud Hoossain, styled Rusheed Ood Dowlah Gholam  
Mohummud Hoossain Khan Bahadoor, Iyalut Jung.  
Gholam Mohummud, styled Mooneer Ood Dowlah, Gholam Mohum-  
mud Khan Bahadoor, Jassarut Jung.  
Gholam Russool, styled Etebar Ood Dowlah, Gholam Russooll  
Khan Bahadoor, Ukbur Yar Jung.  
Ahmud Oollah, styled Moontuzim Ood Dowlah, Ahmud Oollah  
Khan Bahadoor, Nubbee Yar Jung.  
Noor Oollah Meyan, styled Oomdut Ood Dowlah, Mohummud Noor  
Oollah Khan Bahadoor, Joorut Jung.  
Gholam Mohi Ood Deen, styled Mowzaz Ood Dowlah, Mohi Ood Deen  
Yar Khan Bahadoor, Hummyut Jung.  
Mohummud Buddee Oollah, styled Zaheer Ood Dowlah, Mohummud  
Buddee Oollah Khan Bahadoor, Fitrut Jung.

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SCHEDULE C.

Mouluwee Abdool Wahaub, styled Madaar Ool Omrah, Moodubbir  
Ool Moolk, Mookhtar Ood Dowlah, Wuzarut Khan Bahadoor  
Urusthoo Jung.  
Mohummud Nukhy, styled Bukshee Ool Moolk, Bukshee Ood Dow-  
lah, Meer Uskur Khan Bahadoor, Salar Jung.  
Mouluwee Mohummud

ACT No. XXXVII of 1858.

Mouluwee Mohummud Oollah, styled Cauzee Ool Moolk, Moonsif Ood Dowlah, Dandrus Khan Bahadoor, Moostuid Jung.  
Gholam Ghouse, styled Mohtamid Ood Dowlah, Meer Samaun Khan Bahadoor, Moontuzim Jung.  
Mahmood Ally, styled Dubbeer Ool Moolk, Moosheer Ood Dowlah, Rauzdar Khan Bahadoor, Moojuwviz Jung.  
Mouluwee Gholam Ally, styled Moonshee Ool Moolk Dubbeer Ood Dowlah, Etimaud Khan Bahadoor, Ootarid Jung.  
Hajee Khader Moortuza Hoossain, styled Salar Ool Moolk, Moh-tashim Ood Dowlah, Meer Atush Khan Bahadoor, Mohtashim Jung.